CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2

Excise Appeal No. 1588 of 2011

(Arising out of Order-in-Appeal No. PKS/83/BEL/2011-12 dated 29.07.2011 passed by Commissioner of Central Excise (Appeals), Mumbai-III)

M/s. Arviva Industries (I) Ltd. **Appellant**
T-15, MIDC, Taloja,
Navi Mumbai 410 028.

Vs.

Commissioner of Central Excise, Belapur **Respondent**
1st floor, CGO Complex,
Belapur, Navi Mumbai 400 614.

WITH

Excise Appeal No. 1291 of 2012

(Arising out of Order-in-Appeal No. BC/178/BEL/2012-13 dated 25.07.2012 passed by Commissioner of Central Excise (Appeals), Mumbai-III)

M/s. Arviva Industries (I) Ltd. **Appellant**
T-15, MIDC, Taloja,
Navi Mumbai 410 028.

Vs.

Commissioner of Central Excise, Belapur **Respondent**
1st floor, CGO Complex,
Belapur, Navi Mumbai 400 614.

Appearance:

Ms. Pinky Jagwani, Advocate, for the Appellant
Shri Sanjay Hasija, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85166-85167/2020**

Date of Hearing: 06.02.2020
Date of Decision: 06.02.2020

PER: S.K. MOHANTY

When the matter was called, the learned Advocate appearing for the appellant submitted the Discharge Certificate in SVLDRS-4 in respect of appeal No. E/1291/2012 and with regard to appeal No. E/1588/2011, she submits that the issue relates to rebate claim and that the appellant is not interested in pursuing such appeal. The prayer made by the appellant is considered and both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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